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**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

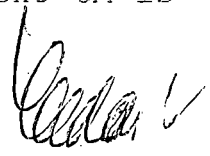
APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<u>29.05.2008.</u> <u>OA No. 191/2008</u> Mr. P.N. Jatti, Counsel for applicant. Heard learned counsel for the applicant. For the reasons dictated separately, the OA is disposed of.  (M.L. CHAUHAN) MEMBER (J) AHQ

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH**

Jaipur, this the 29th day of May, 2008

ORIGINATION APPLICATION NO. 191/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER

Om Prakash Hada son of Shri Narain Singh Hada by caste Hada, aged about 52 years. Resident of Dadwars, Kota. Presently working as SA (BCR) in the office of Kota RMS, Kota.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Sr. Superintendent Railway Mail Service, Jaipur Division, Jaipur.
4. Mr. A.G. Bhati, SOAs, RMS, Kota.

.....RESPONDENTS

(By Advocate: -----)

ORDER (ORAL)

The applicant has filed this OA against the Order dated 06.09.2007 (Annexure A/1) whereby the applicant was informed that his case for stepping of pay is pending before the Director General, Postal Service. In the relief



clause, the applicant has prayed that direction may be given to the respondents to pay him all the arrears to the applicant on account of stepping up of pay at par with his junior, Shri A.G. Bhati.

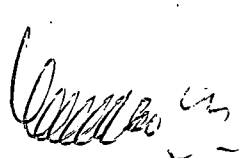
2. Briefly stated, facts of the case are that the applicant was appointed as PA/SA in the PA/SA cadre on 18.10.1981. It is averred that one Shri A.G. Bhati entered the said cadre on 07.02.1982. According to the applicant, the said Shri A.G. Bhati, whose name find mentioned at 409 in the seniority list dated 01.07.2002 is getting higher pay than the applicant whose name find mention at sl. No. 292 in the said seniority list. It is on this basis the applicant is claiming partly ^{in pay} with his junior, Shri A.G. Bhati. The applicant also submits that he has made a representation dated 04.08.2007 (Annexure A/3), addressed to the Sr. Superintendent of RMS, Jaipur Division, Jaipur in this regard. The grievance of the applicant is that his representation is under consideration before the authority and has not been decided so far. As such he is compelled to file this OA.

3. I have given due consideration to the submissions made by the learned counsel for the applicant. Without entering

into the merit of the case and the fact ^{that} respondents themselves in the impugned order have stated that the matter of the applicant regarding stepping up of pay at par with his junior is pending before the Director General, I am of the view that ends of justice will be met if the direction is given to Respondent no. 1 to decide the representation of the applicant.

4. Accordingly, Respondent No. 1 is directed to decide the representation of the applicant regarding stepping up of his pay at par with his junior, addressed to respondent no. 3, within a period of two months from the date of receipt of a copy of this order.

5. With these observations, the OA is disposed of with no order as to costs.


(M.L. CHAUHAN)
MEMBER (J)

AHQ